

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA/260(AHM)2021 in CP(IB) 766 of 2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER (JUDICIAL).
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER (TECHNICAL).**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.04.2021**

Name of the Company: J Ambition Coal & Minerals Pvt Ltd
V/s.
Tata International Singapore Pte Ltd

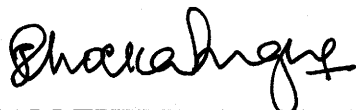
Section 60(5) of the Insolvency and Bankruptcy
Code, 2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER
(through video conferencing)**

None appeared on behalf of Applicant.

List the matter on 08.06.2021



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 13th day of April, 2021



**MANORAMA KUMARI
MEMBER JUDICIAL**